

**THE TELANGANA MEDICARE SERVICE PERSONS AND  
MEDICARE SERVICE INSTITUTIONS (PREVENTION OF  
VIOLENCE AND DAMAGE TO PROPERTY) ACT, 2008.**

**(ACT NO.11 OF 2008)**

**ARRANGEMENT OF SECTIONS**

**Sections**

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# THE TELANGANA MEDICARE SERVICE PERSONS AND MEDICARE SERVICE INSTITUTIONS (PREVENTION OF VIOLENCE AND DAMAGE TO PROPERTY) ACT, 2008.<sup>1</sup>

## Act No.11 OF 2008.

1. (1) This Act may be called the <sup>2</sup>Telangana Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Act, 2008. **Short title, extent and Commencement.**

(2) It extends to the whole of the State of <sup>2</sup>Telangana.

(3) It shall be deemed to have come into force with effect from the 18th December, 2007.

2. In this Act, unless the context otherwise requires,- **Definitions.**

(1) '**Medicare Service Institutions**' means all institutions providing medicare to people which are under the control of State or Central Government or Local Bodies etc., including any private hospital having facilities for treatment of the sick and used for their reception or stay; any private maternity home where woman are usually received and accomodated for the purpose of confinement and ante-natal and post-natal care in connection with child birth or anything connected therewith; and any private nursing home used or intended to be used, for the reception and accomodation of persons suffering any sickness, injury or infirmity whether of body or

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1. The Andhra Pradesh Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Act, 2008 received the assent of the Governor on 20.04.2008. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016, issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

mind and providing of treatment for nursing or both of them and includes a maternity home or convalescent home, etc.

(2) **'Medicare Service Persons in relation to a medicare service institution'** shall include,-

(a) Registered Medical Practitioners, working in Medicare Institutions (including those having provisional registration);

(b) Registered Nurses;

(c) Medical Students;

(d) Nursing Students;

(e) Para Medical Workers employed and working in Medicare Service Institutions.

(3) **'Offender'** means any person who either by himself or as a member or as a leader of a group of persons or organization commits or attempts to commit or abets or incites the commission of violence under this Act.

(4) **'Violence'** means activities of causing any harm, injury or endangering the life or intimidation, obstruction or hindrance to any medicare service person in discharge of duty in the medicare service institution or damage to property in medicare service institution.

**Prohibition of violence.**

3. Any act of violence against medicare service persons or damage to property in a medicare service institution is hereby prohibited.

4. Any offender who commits any act in contravention of section 3, shall be punished with imprisonment for a period of three years and with fine which may extend to fifty thousand rupees. **Penalty.**
5. Any offence committed under section 3 shall be cognizable and non-bailable. **Cognizance of offence.**
6. (1) In addition to the punishment specified in section 4, the offender shall be liable to a penalty of twice the amount of purchase price of medical equipment damaged and loss caused to the property as determined by the Court trying the offender. **Recovery of loss for the damage caused to the property.**
- (2) If the offender has not paid the penal amount under sub-section (1), the said sum shall be recovered under the provisions of <sup>3</sup>the Telangana Revenue Recovery Act, 1864 as if it were an arrear of land revenue due from him. **Act II of 1864.**
7. The provisions of this Act shall be in addition to and not in derogation of the provisions of any other law, for the time being in force. **Act not in derogation of any other law.**
8. The Andhra Pradesh Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Ordinance, 2007 is hereby repealed. **Repeal of Ordinance No.16 of 2007.**

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3. Adapted by the Telangana Adaptation of Laws Order, 2016 issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.